

Serial  
No. of  
OrderDate of  
Order

Order with Signature

Order no 7. D.F. 12.12.94A copy of order  
may be given to  
both the counsel.Abh.  
21/12/9421/12/94  
D.Y. - RegistrationReceived copy  
of order dt  
13.12.94  
C.S. Sunders  
A.C.  
04.01.12.94

14 15-3-95      Adjourned to 22.3.1995.

15 22.3.95      List the application for final hearing on 28.3.1995.

16 28.3.95      The main prayer in this application is for quashing the transfer order now impugned. On 13.12.1994, the interim stay orders get vacated. Admittedly, the petitioner had joined his new promotional post. Thus that part of the prayer has become infructuous.

Though in the petition other reliefs are also claimed they cannot be mixed up in this prayer, thus offending the rule against the rules of Plurality of Reliefs. Leaving liberty to the petitioner to agitate about the other

Member (Administrative)VICE-CHAIRMANN.A. 766/94 has  
been filed for interim  
directions placed in  
Pray. - Z.

Prayer.

Abh.  
30/12/94 Bench.  
(S.B.)A Memo has been  
filed by R-4  
with Annexure-  
6 to 8 placed on  
Pray. - A.Abh.  
9/1/95 - Bench.

b  
(A)

Serial No. of Order	Date of Order	Order with Signature
..16	28.3.95	<p>reliefs the petition is dismissed as has become infructuous.</p> <p>VICE-CHAIRMAN</p> <p>Adj to 1st week of Feb' 95. Misc applic. at Fl. 2 as per direction of Hon'ble Court of 11.1.95 is put up for further orders Pl.</p> <p>By 1.2.95</p> <p>BENCH</p>
		<p>Order NO. 12 dt. 21.2.95</p> <p>No further Comtys has so far filed.</p> <p>For orders Pl.</p> <p>By 7/3/95</p> <p>Bench</p>
		<p>Adj to 13.3.95</p> <p>By 10/3/95</p> <p>Bench</p>
		<p>Adj to 15.3.95.</p> <p>By 11/3/95</p> <p>Bench.</p>
		<p>Received Copy of order dt. 28/3/95 29.3.95</p> <p>Adj to 22.3.95.</p> <p>By 21/3/95</p> <p>Bench</p>
		<p>For final hear on 28.3.95</p> <p>By 27/3/95</p>